

**RE. REPORT OF INQUIRY INTO
DISTURBANCES IN ASSAM
ON 26th JANUARY, 1968**

SHRI VENI SHANKER SHARMA
(Banka): Sir, I have to make a submission.

MR. CHAIRMAN: Has the hon. Member written to the Speaker?

SHRI BENI SHANKER SHARMA:
Yes, Sir, I had written to the Speaker and he had allowed me to raise the point in the House, after Question time.

You know, Sir, that there were widespread disturbances the town of Gauhati in Assam on the 26th January, 1968 when hundreds of houses were burnt and properties worth—lakhs of rupees were looted and destroyed. At that time under, I should not say, under the direction of, but at the suggestion of the hon. Home Minister, a judicial inquiry was ordered into the affairs by the State Government. I understand that since then the commission has submitted its report to the Assam Government in January, 1969.

I may be permitted to quote what the Home Minister had stated at that time in reply to a calling-attention-notice on the 13th February, 1968..

MR. CHAIRMAN: He cannot go into the details of all that.

SHRI BENI SHANKAR SHARMA:
I shall just read only two lines from what he stated. He had stated:

“So far as the inquiry is concerned, if the inquiry produces any results throwing any doubt against anybody, including, of course, Ministers, naturally we will have to take action.”

The report was submitted to the Assam Government in January, 1969. I do not know whether the Home Minister has got the report by now. Sir, I would request the Home Minister

to see that the report is sent to him and it is laid on the Table of the House as early as possible. So far as the question of taking action is concerned, of course, it is left to the Home Minister to take whatever action he deems fit and proper. But we should at least have the benefit of the findings of the commission. What is the use of having a commission if we are not going to have its report?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): The only thing that I can say is that the report has been submitted to the Assam Government and we are told that the Assam Government has yet to consider the report. Unless they consider it, I do not think I can ask them to give me the copy and lay it on the Table of the House. That is just not possible.

SHRI BENI SHANKER SHARMA:
It was submitted in January, 1969. How long will they take to consider it?

14.34 hrs.

**MOTION RE. AGITATION FOR
SEPARATE STATE OF
TELENGANA—contd.**

MR. CHAIRMAN: The House will now take up further consideration of the following motion moved by Shri Kanwar Lal Gupta on the 18th August, 1969, namely:—

“That this House takes serious note of the agitation for separate State of Telegana and urges upon the Government to take necessary steps.”

The hon. Home Minister.

SHRIMATI SUCHETA KRIPALANI (Gonda): You are not allowing anybody else to speak now?